

DIVISION BENCH

ITEM NO. 157

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 184/2022 IN CP (IB) No. 207/ALD/2019

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th September,
2022, 2:30 pm**

NAME OF THE COMPANY	MR. AMITABH SINGH V/S M/S VAISHALI REAL ESTATE PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Srijan Mehrotra, Adv. : *For the Financial Creditor & Applicant in IA No. 184/2022*

ORDER

IA No. 184/2022

It is stated by the Ld. Counsel for the applicant that he has served the notice with a copy of the application upon the respondents. Let affidavit be filed within two weeks and reply, if any, be filed within next three weeks by serving an advance copy to the other side. Rejoinder thereto, if any, may be filed one week thereafter by serving an advance copy to the other side.

Let the matter be listed on 7th December, 2022.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

27th September, 2022

*Shubham Kr. Singh
(PS)*